

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:726
ANSWERED ON:29.07.2010
. REGISTRATION OF MARRIAGES
Acharia Shri Basudeb

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court had directed in a case that marriages of all persons who are citizens of India belonging to various religions should be made compulsorily registrable in their respective States; and
- (b) the steps taken for adherence of directives of Supreme Court so far?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) Yes, Madam.
- (b) The requisite information is being collected from the State Governments and will be laid on the Table of the House.